

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

ERNAKULAM BENCH

O. A. No. 98 of 1993

DATE OF DECISION 25.3.93

T.K. Thomas Applicant (s)

Mr. M. R. Rajendran Nair Advocate for the Applicant (s)

Versus

Chief General Manager,
Telecom, Kerala circle Respondent (s)
Trivandrum and another

Mr. Kodoth Sreedharan, ACGSC Advocate for the Respondent (s)

CORAM :

The Hon'ble Mr. S.P. Mukerji, Vice Chairman
and

The Hon'ble Mr. A. V. Haridasan, Judicial Member

1. Whether Reporters of local papers may be allowed to see the Judgement? Yes
2. To be referred to the Reporter or not? No
3. Whether their Lordships wish to see the fair copy of the Judgement? No
4. To be circulated to all Benches of the Tribunal? No

JUDGEMENT

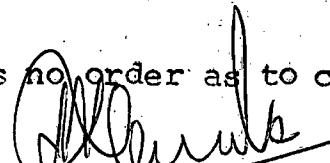
(Hon'ble Mr. S.P. Mukerji, Vice Chairman)

We have heard the learned counsel for both the parties on this application dated 11.1.93 in which the applicant has sought re-engagement on the basis of his averred casual service during 1986-87. He had registered his name with the Employment Exchange in 1984. He had addressed his representations to the Chief General Manager as also to the District Manager, Telecom as at Annexure.III(a). While by the Annexure-IV order the TDM has rejected his representation, there is no communication from the Chief General Manager. From

Annexure-V it appears that the office of the Chief General Manager instead of disposing of the representation has forwarded the representation addressed to him to the TGM Trichur who had rejected the representation earlier.

2. The learned counsel for both the parties agreed that the application can be disposed of with appropriate direction to the Chief General Manager (Respondent No.1) to dispose of the representation in accordance with law.

3. Accordingly we admit this application and dispose of the same with the direction to Respondent No.1 to dispose of the representation at Annexure.III.(a) by a speaking order within a period of two months from the date of communication of a copy of this order. If the representation is not readily available, copy thereof at Annexure-III-A shall be disposed of on the above lines and the decision communicated to the applicant within the aforesaid period of two months. There is no order as to costs.


(A.V. Haridasan)
Judicial Member


25.3.93
(S.P. Mukerji)
Vice Chairman

25.3.93

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